NATIONAL COMPANY LAW APPELLATE TRIBUNAL

6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU DAILY CAUSE LIST DATED **19.11.2025** (WEDNESDAY) CHENNAI BENCH **(HYBRID MODE)**

NAI BENCH **(HYBRID MOD**I **10:30 AM**

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In the Court of Hon'ble Mr. Justice Sharad Kumar Sharma, Member (Judicial), Hon'ble Mr. Indevar Pandey, Member (Technical)

Note: No Mention will be permitted without prior consent of the other side.

For Admission (Fresh Cases)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 574/2025 For Intervention IA No. 1614/2025	State Bank of India Vs Regional PF Commissioner-II & Recovery Officer & Anr.	Mr. ML Ganesh	
2.	Comp App (AT) (CH) (Ins) No. 575/2025 For Intervention IA No. 1615/2025	State Bank of India Vs Regional PF Commissioner- II & Recovery Officer & Anr	Mr. ML Ganesh	
3.	Comp App (AT) (CH) (Ins) No. 554/2025 Delay in refiling IA No. 1612/2025	Kences Constructions Pvt Ltd & 2 Ors. Vs Ashish Vyas, RP of Maan Sarovar Properties Development Pvt Ltd	Mr. T Ravichandran	
4.	Comp App (AT) (CH) (Ins) No. 152/2025 For Stay IA No. 404/2025	Methuku Srinivas Suspended Director of Buoyant Technology Constellations Pvt Ltd Vs Total Solutions Intec Pvt Ltd & Anr	Mr. Chandramouli Prabhakar	Mr. Adith Jahgirdar R2

For Orders

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for
				Respondents
5.	Comp App (AT) (CH) (Ins) No. 161/2025	Mata Energy Ltd. Consortium of Varma Steels Pvt Ltd & AVP Varma, SRA Vs CA B Nagabhushan RP/Chairman of Monitoring Committee of Mata Energy Ltd & 2 Ors WITH	Ms. Mummaneni Vazra Laxmi	Mr. P Ramesh Babu R1 Mr. Pranava Charan R2

6.	Comp App (AT) (CH) (Ins) No. 301/2025 For Stay IA No. 880/2025	Mata Energy Ltd Consortium of Varma Steels Pvt Ltd & AVP Varma, SRA in matter of Mata Energy Ltd. Vs CA Nagabhushan, RP/Chairman of Monitoring Committee in matter of Mata Energy Ltd & 3 Ors. WITH	Ms. Mummaneni Vazra Laxmi	
7.	IA No. 1206/2025 (Contempt App.) & IA No. 1080/2025 (To Vacate Stay) in Comp App (AT) (CH) (Ins) No. 69/2025 To dispense with IA No. 221/2025 For Stay IA No. 222/2025 For Additional docs. IA No. 223/2025 To Adv. Hg. IA No. 1081/2025 For Direction IA No. 1082/2025	Consortium of Varma Steels Pvt Ltd & AVP Varma, SRA Vs B Naga Bhushan RP of Sri Mata Infratech Ltd & 2 Ors	Ms. MV Lakshmi	Mr. P Ramesh Babu R1 Mr. Pranava Charan R3
8.	IA No. 1256/2025 (For Stay) in Comp App (AT) (CH) (Ins) No. 440/2025	Income Tax Dept. Tax Recovery Officer Central I, Chennai Vs Canara Bank & Anr	Mr. Raj Kumar Jhabakh	Mr. Varun Srinivasan R1

For Admission (After Notice)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for
				Respondents
9.	Comp App (AT) (CH) (Ins) No. 413/2024 For Stay IA No. 1130/2024 For Exemption IA No. 1131/2024	M.R Ranjit Karthikeyan Suspended Director of Attukal Devi Institute of Medical Sciences Ltd Vs Ayyappan Nair Raghavan Pillai & Anr	Ms. Arthi Fernandes	Mr. Bijoy P Pulipra- R1

For Hearing

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for
				Respondents
10.	Comp App (AT) (CH)	Mangala Yuvaraj	Mr. VM Kannan	
	No. 38/2022	Nakade		
	For Stay	Vs		
	IA No. 422/2022	Shree Basveshwara		
	For Exemption	Agro Foods Processing		
	IA No. 423/2022	Ltd & 4 Ors.		
	,			

11.	Comp App (AT) (CH) (Ins) No. 97/2022	P Laxman Kumar & Company Vs S P Y Agro Industries Ltd.	Mr. P Anil Mukherji	Ms. Vinithra Srinivasan
12.	Comp App (AT) (CH) (Ins) No. 179/2022	The Regional Provident Fund Commissioner Vs Arunava Sikdar, RP of The National Sewing Thread Company Ltd. & 3 Ors. WITH	Mr. K Panneer Selvam	Mr. Akash Srivastava R4
13.	Comp App (AT) (CH) (Ins) No. 229/2022 For Stay IA No. 490/2022	M. Vigneshwaran The Regional Provident FundCommissioner- II/OIC, EPFO Vs Arunava Sikdar, RP of The National Sewing Thread Company Ltd. & 3 Ors	Mr. K Panneer Selvam	Mr. Karan Valecha R1 Mr. KK Vigneshwar R2, R3
14.	Comp App (AT) (CH) (Ins) No. 26/2023	Avant Garde Clean Room & Engg. Solutions Pvt Ltd Vs HLL Biotech Ltd	Mr. J Lenin	Ms. V Kamala Kumar

INSTRUCTIONS FOR SMOOTH VC HEARINGS

- 1. Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: (a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person
- 2. In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter "Mentioning-Name".
- 3. After joining, it must be ensured that **the video is always on 'OFF' mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
- 4. Detailed instructions for joining video conferencing are made available at: https://nclat.nic.in/sites/default/files/2023- 11/Instructions%20for%20joining%20Video%20Conferencing.pdf
- 5. The appearance slips may be sent at: vcnclatchennai5@gmail.com
- 6. Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
- 7. For any technical support Parties may contact the following officials during the office hours on working days:

VC Support – Ms. Anusha, Ms. Hemavathy Krishnan and Mr. Ram Prasath B. (044-28880500), or through email on **e-mail ID**: <u>vcnclatchennai5@gmail.com</u>

Copy to:

By the order of Hon'ble Member (Judicial)

Chennai Bench

1. Notice Board

2. Website: www.nclat.nic.in